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O.A.NO.132/2010

ORDER DATED 26.3.2010

CORAM:

THE HON'BLE SRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Heard Shri G.K.Behera, learned counsel for the applicant. Shri G.Singh, learned Addl.Standing Counsel, on whom a copy of this O.A. has been served is not present. Shri U.B.Mohapatra, learned Senior Standing Counsel submits that Shri Singh is no more the Addl.Standing Counsel representing the Union of India. In this view of the matter, I have heard Shri U.B.Mohapatra, learned Senior Standing Counsel on the question of admission. It is submitted by the learned counsel for the applicant that an amount of Rs.33,076/- has been wrongly demanded from the applicant which he has already deposited to enable him to get the commuted value of pension. Now the applicant claims refund of that amount as the same amount was allowed by the competent authority for officiating in higher post during his service career. Accordingly, the applicant has made representations vide Annexure-7/A series for refund of this amount. Having received no response, he has approached this Tribunal in the present Original Application.

In the above premises, as agreed to by the parties, without going to the merit of the case, Respondent No.2, i.e., Chief Post Master General, Orissa Circle, Bhubaneswar is directed to consider and dispose of the representations at Annexure-7/A series and communicate the decision taken thereon to the applicant within a period of 60 days from the date of receipt of this order.

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With the above observation and direction, this O.A. is disposed of.

Send copies of this order along with copies of the O.A. to the Respondents. 1

~~ADMINISTRATIVE MEMBER~~